

# DEPARTMENT OF LAW CENTRAL UNIVERSITY OF KERALA

(Established by Parliament of India under Act No. 25 of 2009)

Thiruvalla Campus

# INTERNATIONAL INTERDISCIPLINARY SEMINAR

ON

# STATE, CIVIL SOCIETY AND HUMAN RIGHTS: NEO LIBERAL REFLECTIONS

20th -22nd February, 2020



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## INTERNATIONAL INTERDISCIPLINARY SEMINAR ON

# STATE, CIVIL SOCIETY AND HUMAN RIGHTS: NEO LIBERAL REFLECTIONS

Date of Seminar: Feb 20-22, 2020 Venue: Department of Law, Central University of Kerala, Thiruvalla, Pathanamthitta District, Kerala, India

Department of Law, Central University of Kerala, Thiruvalla Campus is organising an *International Interdisciplinary Seminar* on **STATE, CIVIL SOCIETY AND HUMAN RIGHTS: NEO LIBERAL REFLECTIONS** on 20<sup>th</sup> to 22<sup>nd</sup> February, 2020.

The organizers of the Seminar call upon the legal professionals, academicians from other social science disciplines, administrators, University students, young and upcoming research scholars, social activists and the representatives of governmental and nongovernmental organizations to present their research papers relevant to the below-mentioned themes.

#### CONCEPT NOTE

The origin of State has its roots in man's desire for a perfect organisation. Growth of the State was influenced by several factors like religion, political consciousness of the inhabitants, natural instinct etc. The government as a controlling unit of State took various shades with time and space. It is generally understood that the primitive form of democratic system of government was developed in Athens and later mostly followed by European States. In the following ages, colonisation took deep roots in different continents and the inhabitants of those colonies started to resist the authoritarianism and dictatorship. In the meantime, American and French Revolution took place which resulted in the establishment of refined form of democratic system of governments with principles of right to life, liberty, equality and fraternity.

Later on, world witnessed two major wars and the call for peace and security culminated in the formation of United Nations Organization and it paved the way for internationalisation of human rights principles. The UDHR and subsequent human rights Conventions, Treaties, Declarations and Resolutions provided an international system for the supervision and enforcement of human rights encompassing norms as to the responsibility of States to ensure the protection of

human rights and how the States should conduct their relations with one another. In this post- colonial period several newly independent States emerged and they have also acceded to these principles.

A new era began with the end of Cold War. During this period, neo-liberal ideology gained momentum. Neoliberalism is oriented with self-regulating market where less intervention of government is preferred and capital intensive system is promoted. In this regime, persons who are capable of investments pull strings. The most notable instance during this period is the emergence of transnational human rights network, particularly in developing countries and those in the process of democratization. Similarly, globalization resulting in economic liberalization and changing concepts of State sovereignty, evolution of concept of third generation human rights and the need to strike balance between collective rights and individual rights imposed new challenges to the protection and promotion of human rights.

The unbridled power conferred upon the global capitalist ended up in financial crisis. The economic crisis in conjunction with growing inequalities led to popular discontent. Civil Society and social movements raised their voice against the human rights violations caused by the neo liberal policies. This vexation among the people around the world caused them to look around for an alternative. Far Right movement has taken advantage of this situation and started to challenge neo liberal norms by pinpointing the deficiencies of liberal democracies. The illiberal democracy, they advocated, has an authoritarian character which ultimately leads to authoritarian neoliberalism.

Institutions and individuals – both at State or civil society front- cannot withdraw from the growing responsibility of raising and hearing the voices of violations and deprivations in the neo liberal world. We at the Department of Law, School of Legal Studies of the Central University of Kerala are making a humble attempt to take part in the advocacy and observance of human rights concerns by organizing the International Interdisciplinary Seminar on "STATE, CIVIL SOCIETY AND HUMAN RIGHTS: NEOLIBERAL REFLECTIONS" by bringing together intellectuals, civil society organizations, students and scholars sharing this concern for having some crystallized reflections about the ever-growing necessity of a right based society.

#### SUB- THEMES

- > Future of the democracy and constitutional governments: Institutional degradations, Parliamentary authoritarianism
- Liberty, Equality and Fraternity and Majoritarianism
- ➤ Ambedkarite Jurisprudence and Constitutionalism
- ➤ Rising importance of Constitutional Morality
- > Self Determination vs. State Sovereignty; Conflicts Over Right to Secession and Territorial Integrity
- Concept of State in neo- liberal era

- ➤ Role of civil society in the neo liberal regime
- > State and Citizenship: IDPs, Refugees and Stateless people
- New dimensions of human rights in the light of neo-liberalism
- ➤ Non- state actors and modern States: Crucial Role of NGOs, TNCs & MNCs; Threat of terrorism, organized crimes, insurgencies
- Evolving inclinations in the area of environmental jurisprudence

#### The above sub themes are not exhaustive

# Keynote Address : Prof. Roza Pati

Professor of Law, School of Law, St. Thomas University, Florida, U.S.A.

# Abstract & Paper Submission

An abstract not exceeding 350 words shall be submitted in **.doc** or **.doc** format for consideration on or before **October 28, 2019** to **lawsemcuk@gmail.com**. Coauthorship up to 2 persons is permitted.

The abstract shall contain:

- Title of paper
- Brief idea of the paper
- Conclusion indicating author's perspective.
- Key words of the paper

The abstract shall indicate the name, designation, Institution details, e-mail address and Telephone numbers of all contributors. In case of co-authorship, each author will have to register separately in the event of participation in the conference.

Selected abstracts will be intimated after blind peer review. Thereafter, the full papers shall be submitted on or before **November 25<sup>th</sup>**, **2019** to **lawsemcuk@gmail.com**.

### Guidelines for Submitting Full paper

- Length of the paper shall be less than 3500 words (including foot notes)
- > Format: MS Word, Font Type: Times New Roman, Font Size: 12 Point, Line Spacing: 1.5
- For title of the Paper 14 point capitals may be used
- ➤ Name and Designation of the author/authors shall be mentioned below the title of the paper
- ➤ Harvard Blue Book Style (19th edition) shall be used for citation

- > Full papers shall undergo Blind peer review and Plagiarism check. **Plagiarised** papers shall be rejected.
- > Revision (if any) suggested by the reviewer of the paper shall be included. Revisions suggested are on the basis of blind peer review

Abstracts and full papers mailed to <u>lawsemcuk@gmail.com</u> will only be considered.

Status of the acceptance of full papers shall be communicated after blind peer review and plagiarism check. The registration details along with mode of payment shall be informed with communication of acceptance.

#### **Publication of an Edited Book**

- > The selected full papers shall be compiled together in the form of an edited book bearing an ISBN number published by Department of Law, Central University of Kerala.
- > The full paper, if get selected, to be included in the book publication shall be intimated to the author.

## Registration Fee and Conference Material Cost

## For Indian Delegates

Students & Research Scholar : Rs.1,000/-Others : Rs.3,000/-

#### For Foreign Delegates

Students : USD 100 Others : USD 200

The registration details along with mode of payment shall be informed with communication of acceptance. The students and research scholars to get a copy of the book, have to pay the price of the book along with the prescribed registration fee. The same shall be communicated later.

### **Best Paper Awards**

Awards will be given to the students for the best research paper each from Graduate, Post Graduate and Doctoral level. Awards will be given on the basis of following norms:

- Novel Contribution, Originality in Thought and Inferences
- Research work
- Clarity, Precision and Coherence
- Language and Style
- Style of oral Presentation

# **Important Dates**

Last date for Abstract: October 28, 2019

Communication of status of abstract: November 2, 2019

Submission of revised abstract (if needed): November 4, 2019

Submission of Full length papers: November 25, 2019

Communication of status of Full length papers: December 5, 2019

Submission of revised papers (if needed): December 15, 2019

Registration: December 15, 2019 - January 5, 2020

Date of Conference: 20th -22nd February, 2020

# For Query Please Contact;

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